

## Bindal's brother sent to five-day police custody

TRIBUNE NEWS SERVICE

SOLAN, OCTOBER 11

A Solan court today remanded Ram Kumar Bindal, elder brother of state BJP president Rajeev Bindal, in five-day police custody. Ram Kumar was arrested in a rape case last evening.

Meanwhile, Ram Kumar was admitted to the Regional Hospital last evening following chest pain though his condition is stated to be stable.

SP, Solan, Gaurav Singh said, "A local court on Saturday sent Ram Kumar to five-day police custody. Medical officers have been permitted to question him in the hospital in their presence." He refuted allegations levelled by BJP leaders that the case was politically motivated and said, "The police arrested the accused after collecting corroborative evidence over two days. The forensic examination of the crime site, besides a CCTV camera footage proved that the victim remained in Ram Kumar's clinic for sufficient time."

He said that though the accused didn't attend to outdoor patients on Wednesday, he made an exception for the victim, whom he attended to without a female attendant. An eyewitness, who had seen

## Admitted to hospital after chest pain

the woman coming out of the clinic crying, also corroborated the allegations.

Also, the entry of a patient made on the clinic's register was torn but the forensic examination corroborated it. The victim had come to the clinic alone.

Meanwhile, a delegation of BJP leaders and officials of several social organisations of Solan met with Deputy Commissioner Manmohan Sharma at his residence today and requested him to ensure an impartial probe into the allegations.

The delegation included former minister Dr Rajiv Saizal, former MLAs KL Thakur and Paramjit Singh Pammi, state BJP vice-presidents Rashmi Dhar Sood, Sanjeev Katwal, district BJP president Ratan Singh Pal, Deputy Mayor of Solan Municipal Corporation Meera Anand, BJP president (Urban) Purushottam Gularia and other leaders.

They said that 82-year-old Ram Kumar Bindal was a respected public figure in society. They added that Ram Kumar was innocent and demanded a fair investigation into the case.

## Virbhadra's statue to be unveiled in presence of Sonia, Priyanka

SHIMLA, OCTOBER 11

Chief Minister Sukhvinder Singh Sukhu today inspected the preparations under way for the unveiling of a statue of six-time Chief Min-

ister Virbhadra Singh on the Ridge here on October 13 in the presence of senior Congress leaders, including Sonia Gandhi and Priyanka Gandhi Vadra. — TNS

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SM LAWDIGEST COM LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S SM LAWDIGEST COM LIMITED
2. Date of incorporation of corporate debtor	14.06.2001
3. Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110PB2001PLC024458
5. Address of the registered office and principal office (if any) of corporate debtor	# 23 Netaji Park Jalandhar, Jalandhar, Punjab, India-144001
6. Insolvency commencement date in respect of corporate debtor	09.10.2025
7. Estimated date of closure of insolvency resolution process	07.04.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepankur Sharma, Registration No. IBB/IPA-001/PP-02236/2020-2021/13419
9. Address and e-mail of the interim resolution professional, as registered with the Board	House No. 272, Second Floor, Sector 37-A, Chandigarh, Chandigarh- 160036 Email- deepankursharma@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	House No. 272, Second Floor, Sector 37-A, Chandigarh, Chandigarh- 160036 Email- cirp.smilawdigest@gmail.com
11. Last date for submission of claims	23.10.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s SM LAWDIGEST COM LIMITED on 09.10.2025.

The creditors of M/s SM LAWDIGEST COM LIMITED, are hereby called upon to submit their claims with proof on or before 23.10.2025 to the interim resolution professional Mr. Deepankur Sharma, at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Deepankur Sharma  
Interim Resolution Professional  
M/S SM LAWDIGEST COM LIMITED  
IBBI/IPA-001/PP-02236/2020-2021/13419

Date: 10.10.2024  
Place: Chandigarh

## NORTHERN RAILWAY

### Notice Inviting Tender

Sr. DEE/TR/JAT acting for and on behalf of the President of India invites E-Tenders for the works as under. Bidders will be able to submit their original / revised bids up to closing date 03.11.2025 at 15:00 Hrs only. Manual offers are not allowed against this tender and any such manual offer received shall not be considered.

Tender No.	Name of work	App. Cost. (Rs.)	Cost of Tender form (Rs.)	Date & time for submission of tender	Earnest Money # (Rs.)	Completion period	Opening of tender	Website Particulars
756-TRD-JAT-2025-26	Supply & application of high voltage composite insulation coating suitable for 25KV OHE over Jammu Division (Phase 1)	2,32,88,326.61	NIL	Up to 03.11.2025 15:00 Hrs	2,66,500/-	Six (06) Months	03.11.2025 after 15:00 Hrs.	www.ireps.gov.in

Note: # Tenderer (s) may please note that offers received without Bid Security either in cash through e-payment gateway or as Bank Guarantee bond from a scheduled commercial bank of India or as mentioned in tender documents (as per Annexure-21) valid for a period of 90 days beyond the bid validity period, will be considered as incomplete & invalid offer and for which contractor shall have no claim on Railway. No.: 756-TRD-JAT-2025-26 Dated: 10.10.2025

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